

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 333

IA-1156/2024

In

IB-757(ND)/2020

IN THE MATTER OF:

Vani Advertising

.....APPLICANT/PETITIONER

Vs

M/s. Santasha Real Estate Private Limited

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 16.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Namit Saxena & Ms. Amrita Sarkar, Advocates

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **09.05.2024**.

Sd/-

(Court Officer)